

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 504/03

Tuesday this the 1st day of July, 2003

C O R A M:

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Girija K,  
D/o. M.Krishnan,  
Senior Booking Clerk,  
Reservation Office, Palakkad.

Applicant

(By advocate M/s.Sreekesh & Mrs.M.C.Bindumol)

Versus

1. Union of India, represented by  
the Secretary to Government,  
Ministry of Railways, 'Railbhavan',  
New Delhi.
2. The Divisional Rail Manager,  
Southern Railway,  
Palakkad.
3. The Divisional Personal Manager,  
Southern Railway,  
Olavakkot, Palakkad.

Respondents

(By advocate Mr.Sunil Jose,ACGSC)

The application having been heard on 1st July, 2003,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant presently working as Senior Booking Clerk commenced her service as casual labourer in the Railways. There had been two termination in her service. The service after attainment of temporary status is required to be counted in part for the purpose of reckoning the qualifying service for pension. The applicant submitted representation for condonation of the break and to count half the period of service after temporary status as qualifying service but without any result. Therefore

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the applicant has filed this application for the following reliefs:

- (i) to direct the respondents herein to condone the intermittent break caused in the service of the applicant to regularise her with effect from her date of initial appointment;
- (ii) to direct the respondents herein to regularise the applicant's service with effect from the date of her initial appointment to compute her qualifying service accordingly and to disburse the arrears that has accorded to her with effect from 1.8.1977;
- (iii) to direct the respondents herein to consider and dispose of Annexure A1 representation;
- (iv) such order or direction that the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

2. When the application came up for hearing Mr. Sunil Jose, learned counsel for the respondents took notice. Counsel on either side agree that the application may be disposed of permitting the applicant to make a detailed representation projecting her grievances to the Divisional Railway Manager (Second Respondent) and directing the second respondent to consider the representation of the applicant in the light of facts, rules and instructions on the subject and to give her an appropriate reply within a reasonable period.

3. In the light of what is stated above and as agreed to by the counsel on either side we dispose of this application permitting the applicant to place her grievances before the second respondent within fifteen days and directing the second respondent that if such a representation is received, the same shall be considered in the light of the facts, rules and instructions and dispose it of and to give the applicant an

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appropriate reply within a period of three months from the date of receipt of the representation. No costs.

*Deputy*

(Dated the 1st day of July, 2003)

T.N.T.NAYAR  
ADMINISTRATIVE MEMBER

*Alley*

A.V.HARIDASAN  
VICE CHAIRMAN

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